Title: Introduction of the Authority for Advance Rulings on Central Taxes Bill, 2007.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of an Authority for Advance Rulings on Central Taxes as a substitute of the Authority for Advance Rulings constituted under section 245-O of the Income-tax Act, 1961 and the Authority for Advance Rulings (Central Excise, Customs and Service Tax) constituted under section 28F of the Customs Act, 1962, and for matters connected therewith or incidental thereto.

MR. SPEAKER: I do not know why Shri Varkala Radhakrishnan has given a notice. He is absent.

The question is:

"That leave be granted to introduce a Bill to provide for the constitution of an Authority for Advance Rulings on Central Taxes as a substitute of the Authority for Advance Rulings constituted under section 245-O of the Incometax Act, 1961 and the Authority for Advance Rulings (Central Excise, Customs and Service Tax) constituted under section 28F of the customs Act, 1962, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I introduce** the Bill.

^{*} Published in the Gazette of India Extraordinary Part - II, Section-2, dated 7.12.2007

^{**} Introduced with the recommendation of the President.